

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1088 of 2004

Allahabad this the 24th day of September 2004.

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D.R. Tiwari, A.M.

Kasi Prasad Mishra
son of late Pran Nath Mishra
Ex. Post Master, P.O. Barwasi Sewashram,
Govindpur (Turra), Sonebhadra, Resident of
Village- Ras Pahari, P.O.- Barwasi Sewashram,
Police Station- Duddhi, District Sonebhadra.

.....Applicant.

(By Advocate: Sri A.K. Mishra)

Versus.

1. Union of India
through Secretary,
Ministry of Communication (Post & Telegraph),
New Delhi.
2. Director, Postal Services,
Post Master General Office,
U.P. Sub-Division at Allahabad.
3. Superintendent, Post Office Mirzapur Region,
Mirzapur.
4. Assistant Superintendent (Post Office),
East Sub- Region, Mirzapur.
5. Assistant Sub-Divisional Inspector (Post Office),
Robertsganj, Sonebhadra.

.....Respondents.

(By Advocate : Sri Saumitra Singh)

O R D E R

(By Hon'ble Mr. Justice S.R. Singh, V.C.)

Heard Sri A.K. Mishra learned counsel for the
applicant and Sri Saumitra Singh learned counsel for the
respondents.

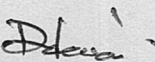
2. Against the impugned order for dismissal from
service dated 09.02.2004, the applicant has preferred
the appeal dated 21.05.2003 which ~~was~~^{is} still pending.
It is submitted by the applicant that the Appellate

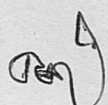
Authority is directed to consider and decide the appeal preferred against the impugned order dated 09.02.2004.

3. Having heard counsel for the parties, we are of the view that there is no ^{inordinate} ~~inadvertent~~ delay in disposal of the appeal. However, ^{upon} ~~for~~ regard being had to the facts and circumstances of the case, we direct the appellate authority to consider and decide the appeal expeditiously within a period of two months from the date of receipt of a copy of the order.

4. The O.A. is disposed of accordingly in terms of above direction.

No costs.


Member-A.


Vice-Chairman.

Manish/-